

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 345 OF 2018 &
IA NOS. 1369 OF 2018 & 108 OF 2019

Dated: 27th February, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Avaada Non-Conventional Energy Private LimitedAppellant(s)
Versus
Karnataka Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Petitioner(s) : Mr. Vineet Tayal

Counsel for the Respondent(s) : Mr. Siddhant Kohli
Mr. Balaji Srinivasan for R-2

ORDER

(On IA NO. 108 OF 2019- Delay in filing reply by R-2)

The learned counsel, , appearing for the Respondent No. 2 submitted that, there is a delay of 25 days in filing the reply which has been explained satisfactorily in the application and sufficient cause has been shown therein. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated supra, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent No. 2 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out therein. The same is accepted and the delay in filing the reply is condoned. IA, being IA No. 108 of 2019 is allowed.

APPEAL NO. 345 OF 2018 &
IA NO. 1369 OF 2018

Learned counsel appearing for the Appellant prays for two weeks' time to file rejoinder to the reply filed by the Respondents.

Submission made by the learned counsel appearing for the Appellant as stated supra, is placed on record.

Learned counsel appearing for the Appellant is permitted to file rejoinder on or before 14.03.2019 after duly serving copy on the other side.

List the matter on **25.03.2019** as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member
Bn/kt

(Justice N. K. Patil)
Judicial Member